

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 245/TT/2019**

- Subject** : Petition for truing up the transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Alamathy-Sriperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC - TNEB JV TPS in Southern Region
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited & 17 Others
- Parties present** : Shri Anshul Garg, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. K. Jain, PGCIL  
Shri V. K. Singh, PGCIL

**Record of Proceedings**

PGCIL has filed the instant petition for truing up the transmission tariff of 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Alamathy-Sriperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC-TNEB JV TPS in Southern Region

2. The representative of the petitioner submitted that the instant asset was put into commercial operation on 1.8.2011 and transmission tariff for the 2014-19 period was approved by the Commission vide order dated 15.2.2016 in Petition No. 414/TT/2014. He further submitted that the information sought by the Commission vide ROP of hearing dated 12.9.2019 has been submitted vide affidavit dated 3.10.2019. He submitted that none of the respondents have filed reply to the petition. He also submitted that all the information for determination of tariff is available on record and as such the tariff as prayed for may be allowed.

3. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 23.3.2020:-

- a. The status of Income Tax Return (ITR) and effective tax rate for Financial Year 2018-19.



b. Details of effort made for re-financing of the loans. If any re-financing of loans has been made, submit the details for the same.

4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

